23.07.2013

Office note dated 17.06.2013, indicates that steps had been taken for service of notice to the present appeal to the respondent No.2 by registered post with AD on 21.06.2013. Till date, neither the AD nor the service report returned.

Await service report for another three weeks. List this matter again on *13.08.2013*.

JUDGE

23.07.2013

Mr. AH Hazarika, learned GA appearing for the State respondents prays for further three weeks' time for filing affidavit-in-opposition.

The prayer is granted.

List this matter again on 13.08.2013.

JUDGE

WP(C) No.(SH)46/2013
Alongwith WP(C)No.(SH)45/2013
With Crl.Ptn. No.(SH)28/2013
And WP(C)No.(SH)50/2013
WP(C)No.(SH)51/2013
WP(C)No.(SH)53/2013

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

23.07.2013

Learned counsel for the petitioners prays for two weeks' time for filing rejoinder affidavit to the affidavit-in-opposition filed by the respondent No.9.

The prayer is granted.

As prayed for by the parties, an attempt shall be made to dispose of these cases at the Admission stage itself. List this case again on *06.08.2013*.

JUDGE

23.07.2013

Mr. R Deb Nath, learned counsel appearing for the respondent No.7 prays for only 10 days time for filing affidavit-in-opposition.

The prayer is granted.

List this case again on 06.08.2013.

JUDGE

23.07.2013

As prayed for by the learned counsel for the respondent No.2, further two weeks' time is granted for filing affidavit-in-opposition.

List this case again on 06.08.2013.

JUDGE

23.07.2013

Mr. KP Bhattacharjee, learned GA appearing for the State respondents, prays for four weeks' time for filing affidavit-in-opposition.

The prayer is granted.

List this case again on 20.08.2013.

JUDGE

23.07.2013

Mr. KS Kynjing, learned senior counsel appearing for the respondents contended that the present writ petition is not maintainable.

To the contra, Mr. K Paul, learned counsel for the petitioner strenuously contended that the present writ petition is very much maintainable.

In such circumstances, the maintainability of the present writ petition will be taken up as preliminary issue on the next date i.e. 06.08.2013.

JUDGE

WP(C)No.(SH)100/2013

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

23.07.2013

Mr. R Jha, learned counsel for the petitioners prays for three weeks' time for filing rejoinder affidavit.

The prayer is granted.

List this case again on 13.08.2013.

JUDGE

23.07.2013

Respondents filed their affidavit-in-opposition.

As prayed for on behalf of Mrs. NG Shylla, learned counsel for the petitioner, list this case again on 30.07.2013.

JUDGE

23.07.2013

As prayed for by Mr. K Khan, learned counsel for the respondents, further three weeks' time is granted for filing affidavit-in-opposition.

List this case again on 13.08.2013.

JUDGE

23.07.2013

On the prayer of the learned counsel appearing for the respondents No.3 & 5 as well as Mr. KP Bhattacharjee, learned State counsel appearing for the State respondents, further three weeks' time is granted for filing their respective affidavits-in-opposition.

Await service report for the respondent No.4. List this case again on *13.08.2013*.

JUDGE

WP(C)No.(SH)135/2013 Alongwith WP(C)No.(SH)136/2013 To WP(C)No.(SH)154/2013 And MC No.(SH)180/2013.

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

23.07.2013

On the prayer of the learned counsel appearing for the respondents, list these cases again on 03.08.2013.

JUDGE